

HIGH COURT OF JAMMU AND KASHMIR AT JAMMU

To

The 3rd. Addl. Distt. Judge (TADA), (Fast Track Court) Jammu /
2nd. Addl. District Judge (Fast Track Court) Srinagar /
Addl. District Judge (Fast Track Court) Anantnag /
1st. Addl. District Judge (Fast Track Court) Baramulla and
Addl. District Judge (Fast Track Court) Pulwama.

No.:- 3581-88/stg /Sts. Dated: 27-04-2016
Sub:- Rajya Sabha Unstarred Question No. 745 for 29.04.2016 Fast Track
Courts.

Sir,

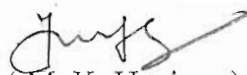
Kindly find enclosed herewith communication dated 26th April,
2016 received from Shri R.S. Sidhu, Under Secretary to the Government
of India on the subject cited above.

You are requested to furnish the requisite related information
of your Court by **tomorrow** positively through **email** / Tele - FAX No.
0191 - 2539896 / 2531421 for onward transmission to the concerned
quarter as desired.

The matter may be treated as **Most Urgent**.

Encl: One leaf.

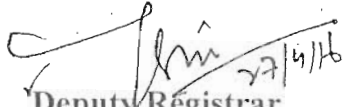
Yours faithfully,


(M. K. Hanjura)
Registrar General

No: 3581-88 / Sts. Dated: 27-04-2016.

Copy to:-

Incharge NIC for uploading the same on the J&K High Court Website.


Deputy Registrar



PARLIAMENT MATTER/MOST IMMEDIATE

Dy. No.16012/4//2016.-Jus-II
Government of India
Ministry of Law & Justice
Department of Justice

Jaisalmer House, 26, Mansingh Road,
New Delhi-110011.
Dated the 26th April, 2016

To

The Registrar General,
(All the High Courts).
(as per list attached)

Subject: Rajya Sabha Unstarred Question No.745 for 29.4.2016 Fast Track Courts

Sir,

I am directed to reproduce below the text of Rajya Sabha Unstarred Question No.745 to be answered on 29.04.2016 regarding Fast Track Courts:

- (a) the number of cases that have been transferred to Fast Track Courts (FTCs) so far along with the number of cases disposed of by them so far, State/UT-wise including Rajasthan;
- (b) the amount of funds that have been allocated to FTCs, year-wise since 2005; and
- (c) whether Government is taking any steps to ensure permanency of this facility, if so, the details thereof, if not, the reasons therefor?

It is requested that the information in respect of the Question may kindly be furnished to this Department by return fax on fax No. 230 72 145 or by e-mail address usmcell-justice-mha@nic.in to enable us to frame a suitable reply to the Question.

Yours faithfully,

(Signature)
(R.S. Sidhu)

Under Secretary to the Government of India
Tel:23072137

DR (Alum)
26-04-16

1. Dy. Reg. Account.
2. So Sec. Sec.
(Signature)
26/4/16